

Bench No. I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P(IB) No.349/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

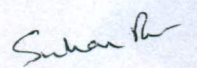
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20<sup>th</sup> July, 2017, 10.30 A.M

Name of the Company	Ramsarup Industries Ltd		
Under Section	10 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

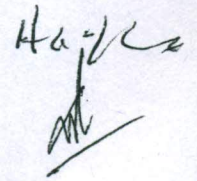
1. JISHNU CHOUDHURY, ADV
  2. SIDHARTHA SHARMA, ADV
  3. NAMRATA BASU, ADV
  4. AASHISH JHUNTHUNWALA, CMD
- } Corporate Debtor



1. Mr. RATNANKO BANERJI, Sr. Adv.
  2. SIDDHARTHA DATTA, Adv.
  3. SUKANI DWIVEDI, Adv.
- } ICICI



1. ARVIND JHUNTHUNWALA, Adv.
  2. DEBARSHA BASU, Adv.
- } ARCK



P.T.O.



## ORDER

Ld. Counsels for the Corporate Debtor, ICICI Bank and Assets Reconstruction Company of India Ltd. are present.

Ld. Counsel for the ICICI Bank submitted that he is going to file an application for dismissal of the petition.

Ld. Counsel for the Assets Reconstruction Company of India Ltd. (ARCIL) has made a request that petitioner may be directed to serve a copy of the petition on the Advocate. Prayer is allowed. Petitioner is directed to serve a copy of the petition on the ARCIL and ICICI Bank.

List the matter on 25/07/2017. Reply affidavit may be filed on that date.

(Vijai Pratap Singh)  
Member (J)